

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SSPECIAL LEAVE PETITION (CRIMINAL) Diary No.13002/2024

(Arising out of impugned final judgment and order dated 12-12-2023 in CRLA No. 1000/2022 passed by the High Court of Judicature at Madras)

UNION OF INDIA

Petitioner(s)

VERSUS

MOHAMED RIFAS @ MOHAMED RIGBAS

Respondent(s)

(IA No.108208/2024-CONDONATION OF DELAY IN FILING SLP, IA No.108210/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.108211/2024-EXEMPTION FROM FILING O.T. and IA No.108207/2024-CONDONATION OF DELAY IN REFILING SLP)

Date : 13-05-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Ms. Aishwarya Bhati, A.S.G.
Mr. R Bala, Sr. Adv.
Mr. Abhijeet Singh, Adv.
Mr. Gaurang Bhushan, Adv.
Mr. Gautam Bhardwaj, Adv.
Mr. Anmol Chandan, Adv.
Mr. Bhuvan Kapoor, Adv.
Ms. Sweksha, Adv.
Mr. Diwakar Sharma, Adv.
Mr. Arvind Kumar Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned Additional Solicitor General - Ms. Aishwarya Bhati appearing for the Union of India and perused the material placed on record.
2. Delay condoned.
3. Issue notice, returnable after ten weeks.
4. Dasti service, in addition, is permitted.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)
COURT MASTER (NSH)